

ITEM NO.6

COURT NO.1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 5/2017 in Civil Appeal No(s). 5593/2012
STATE OF U.P.& ORS.

Appellant(s)

VERSUS

Respondent(s)

AJIT SINGH & ORS.

(for early hearing and office report)

Date : 17/04/2017 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. Ameet Singh, Adv.

Ms. Alka Sinha, Adv.

for Mr. Anuvrat Sharma,AOR

For Respondent(s) Mr. R.V. Singal, Sr. Adv.

Mr. Siddharth Sengar, Adv.

for Mr. A. Venayagam Balan,AOR

Mr. Ravindra Kumar,AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the applicant does not wish to press this application, on account of the fact, that the main civil appeal is now shown for hearing, during the summer vacation. It is only submitted, that the instant civil appeal be not deleted from the hearing list during the summer vacation.

In view of the prayer made by the learned counsel for the applicant, the Registry is directed not to delete the civil appeal from the hearing list during the summer vacation, except after due intimation to the applicant-respondent.

IA No.5/2017 stands disposed of in the aforesaid terms.

(Renuka Sadana) (Parveen Kumar)

Assistant Registrar

AR-cum-PS